NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 21

C.P. (IB)/42(MB)2024

CORAM:

SH. PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT (Retd.)**
HON'BLE MEMBER (TECHNICAL) **HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **10.07.2024**

NAME OF THE PARTIES: MDB CHEMICALS (INDIA) PRIVATE LIMITED V/s CATASYNTH SPECIALITY CHEMICALS PRIVATE LIMITED

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Aman Kacheria a/w Ms. Damini Thaker, Ld. Counsel for the Operational Creditor present. Mr. Ashish Pyasi a/w Mr. Aditya Krishnan, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor seeks to handover the Demand Draft to the Petitioner. However, the Petitioner refuses to accepts it and accepts the xerox of the Demand Draft to have instructions from the client.
3. List this matter for further consideration on **15.07.2024**.

Sd/- **Sd/-**

PRABHAT KUMAR **JUSTICE VIRENDRASINGH BISHT**
MEMBER (TECHNICAL) **MEMBER (JUDICIAL)**

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